


ORDER- SHEET FOR MAGISTRATE'S RECORDS

DISTRICT- Baksa.
IN THE COURT OF **Sri. A.M. Md. Mahiuddin**, CHIEF JUDICIAL MAGISTRATE, Mushalpur

Case No- GR-483 of 2018

.....*Versus*.....

Serial No. of Orders	Date	Order	Signature
	14.11.2018	<p>The accused Rabin Rajbongshi is present.</p> <p>The prosecution examined the informant/victim and another of the case and on the basis of thier evidence, closed its further evidence. Considering the evidence on record, the examination of the accused u/s-313, Cr.P.C. is dispensed with. The accused has declined to adduce evidence. Accordingly, arguments of both the sides are heard.</p> <p>Judgment pronounced and delivered in the open Court, which is written in separate sheets of paper and appended with the record.</p> <p>As the evidence on record for the prosecution is not sufficient to prove the guilt of the accused person beyond all reasonable doubt, <i>the accused person namely Rabin Rajbongshi is found not guilty u/s- 498(A), IPC and accordingly acquitted thereof.</i></p> <p>The accused person is set at liberty forthwith. The validity of the bail bond of the accused is extended for next six months or till furnishing of fresh sureties by him as per section 437(A), IPC.</p> <p>Case disposed of accordingly.</p>	 CJM, Baksa, Mushalpur Chief Judicial Magistrate Baksa, Mushalpur